

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 215/AT/2019

- Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 1200 MW Wind Power Projects (Tranche – VI) connected to Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the Standard Bidding Guidelines dated 8.12.2017.
- Petitioner : Solar Energy Corporation of India Limited (SECI)
- Respondents : Ministry of New and Renewable Energy and Ors.
- Date of Hearing : 27.9.2019
- Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member
- Parties Present : Shri M. G. Ramachandran, Sr. Advocate, SECI
Ms. Poorva Saigal, Advocate, SECI
Shri R. B. Sharma, Advocate, BSP(H)CL
Shri Mohit Mudgal, Advocate, BSP(H)CL

Record of Proceedings

Learned senior counsel for the Petitioner submitted that the present Petition has been filed seeking, *inter alia*, to adopt the tariff discovered in the tariff based competitive bid process for the individual power projects as stated in the Petition plus the trading margin of Rs.0.07/kWh to be recovered by the Petitioner from the Buying Utilities/Distribution Licensees upto commissioning of the cumulative awarded capacity/accepted cumulative capacity by the Petitioner.

2. On a specific query of the Commission regarding the trading margin, learned senior counsel submitted that as per the Guidelines, the intermediary procurer may charge the trading margin as notified by the Appropriate Commission. Learned senior counsel submitted that since the Commission's Regulations and Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Power Projects dated 8.12.2017 issued by Ministry of Power does not provide for trading margin on long-term agreements, the mutually decided trading margin of Rs.0.07/kWh has been incorporated in the Power Sale Agreements.

3. Learned counsel for the Respondent, Bihar State Power (Holding) Company Limited submitted the Respondent has no objection for adoption of tariff. However, the trading margin for the long-term agreements has to be lesser than the trading margin for short-term agreements as notified by the Commission.



4. After hearing the learned senior counsel for the Petitioner and the learned counsel for the Respondent, the Commission reserved order in the matter.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**

